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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 6179/2025

SURESH KUMAR YADAV AND ORSPetitioners
Through: Mr. Ankur Chhibber, Adv.

versus

UNION OF INDIA AND ORS

....Respondents

Through: Mr. Vinay Yadav, CGSC, Mr. Neeraj Paulose Raj, Mr. Ansh Karla and Ms. Karna Pahrani Adva

Kamna Behrani, Advs.

Mr Ajay Pal Law Officer and Mr Ramniwas

Yadav CRPF

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> JUDGMENT (ORAL) 15.10.2025

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C. HARI SHANKAR, J.

- 1. The issue in controversy is to the entitlement of the petitioners to the grade pay of $\stackrel{?}{\stackrel{?}{$\sim}}$ 5400 after having served for four years in the grade pay of $\stackrel{?}{\stackrel{?}{$\sim}}$ 4800.
- 2. The issue is covered by the various judgments of this Court including,
 - (i) judgment dated 9 September 2024 in WP(C) 690/2022 (*Sushil Kumar v Union of India*¹), which was affirmed by the Supreme Court on merits by order dated 17 April 2025 in SLP(C) 13406/2025 (*Union of India v Sushil Kumar*),

¹ 2024 SCC OnLine Del 6482

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- (ii) judgment dated 12 February 2025 in WP(C) 1743/2025 (*Anand Pratap Singh v Union of India*) and
- (iii) judgment dated 10 March 2025 in WP(C) 3018/2025 (*Gajendra Singh v Union of India*²).
- 3. Mr. Vinay Yadav, learned CGSC, candidly acknowledges this position but submits that the department is in the process of filing a review petition, even after the SLP against the decision in *Sushil Kumar* has been dismissed.
- **4.** Nonetheless, given the above position, the petitioners are clearly entitled to the reliefs sought.
- **5.** Accordingly, this writ petition is allowed.
- 6. The petitioners are held to be entitled to the grade pay of ₹ 5400 on completion of four years in the grade pay of ₹ 4800.
- 7. Let the re-fixation of pay as well as arrears be provided to the petitioners within a period of eight weeks from today.
- **8.** The petition stands disposed of in the aforesaid terms.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

OCTOBER 15, 2025/*dsn*

² 2025 SCC OnLine Del 1651

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